

हमारे यह प्रयोगों को मान्य है—भाषा का-
रखान को देखिये—दिवसत यह है कि भाषाके
अक्षरों का प्रयोग होता है और इन लोगों के
पास जो सफाई होता है वह अलग होता है—
इसमें लिखा है—विजयेंस को इस भाँट में लिया
जायेगा—सबसे पहले “भाषा-भाषा-एफसॉगन”—
यह भाषा नहीं है। फिर “भाषा-भाषा-रेफेसॉज”
ये भी नहीं है। कब तक ये है। उसके बाद
एडजानमेंट मोशन यह नहीं था। उसके बाद
विशेषज्ञ—यह चल रहा था—इसको कैसे छोड़
सकते हैं—इस पर फैसला ही चाहिए।

SHRI INDRAJIT GUPTA It is not Government business. It is business arising out of the privilege motion moved by members on this side of the House. That is given priority, according to these Directions.

MR DEPUTY-SPEAKER. I concede in the printed order paper (circulated to members, perhaps this item was not specifically mentioned but in this order paper before me and the Speaker it is mentioned

Here the entry in typed letters is “1A”; it is not “2”.

SHRI INDRAJIT GUPTA That is for the Chair's guidance

MR DEPUTY-SPEAKER It is the business of the House. Soon after item 1, Questions, he took up this business, because it is there. It is the Speaker's prerogative. You have agreed to his taking it up. Not only the Speaker has the prerogative to arrange the business, but you also agreed on it. Now, again, I say it is the Speaker's prerogative to vary the business of the House, and he has done it. Therefore, let us get on with the business.

14.41 hrs.

PAPERS LAID ON THE TABLE

DOCK WORKERS (ADVISORY COMMITTEE) AMENDMENT RULES, 1974, NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958 AND ANNUAL ADMINISTRATIVE REPORT OF GUJARAT STATES ROAD TRANSPORT CORPORATION FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table—

(1) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1974 (Hindi and English versions) published in Notification No SO 2820 in Gazette of India dated the 26th October, 1974 under sub-section (3) of section 8 of the Dock Workers, (Regulation of Employment) Act, 1948 [Placed in Library. See No LT-8522/74].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 45b of the Merchant Shipping Act 1958 —

(i) The Examination of Masters and Mates (Amendment) Rules 1974, published in Notification No G.S.R 1129 in Gazette of India dated the 19th October 1974

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules 1974, published in Notification No G.S.R 1130 in Gazette of India dated the 19th October, 1974 [Placed in Library. See No. LT-8523/74].

(3) (i) A copy of the Annual Administration Report of the Gujarat State Road Transport Corporation for the year 1972-73 under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950 read with clause (c) (iii) of the Proclamation

dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining the reasons for no laying the Hindi version of the above report. [Placed in Library See No. LT-8524/74].

ANNUAL REPORT OF PRAGA TOOLS LTD., SECUNDERABAD FOR 1972-73 AND NOTIFICATIONS *re.* NAVY (PENSION) AMENDMENT REGULATIONS, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B PATNAIK): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General, thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library See No LT-8525/74]

(2) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957—

(i) The Navy (Pension) Second Amendment Regulations, 1974, published in Notification No S.R.O. 309 in Gazette of India dated the 5th October, 1974.

(ii) The Navy (Pension) First Amendment Regulations, 1974 published in Notification No S.R.O. 337 in Gazette of India dated the 12th October, 1974

(iii) The Navy (Pension) Third Amendment Regulations, 1974, published in Notification No. S.R.O. 363 in Gazette of India dated the 19th October, 1974.

(iv) The Navy (Pension) Fourth Amendment Regulations, 1974, published in Notification No. S.R.O. 364

in Gazette of India dated the 19th October, 1974 [Placed in Library. See No. LT-8526/74].

NOTIFICATIONS UNDER MINES ACT, 1952 AND EMPLOYEES' PROVIDENT FUND (SEVENTH AMENDMENT) SCHEME, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English version.) under sub-section (7) of section 59 of the Mines Act, 1952:—

(i) The Metalliferous Mines (Second Amendment) Regulations, 1974, published in Notification No. G.S.R. 1009 in Gazette of India dated the 14th September, 1974

(ii) The Coal Mines (Second Amendment) Regulations, 1974, published in Notification No. G.S.R. 1010 in Gazette of India dated the 14th September, 1974.

(iii) The Coal Mines (Third Amendment) Regulations, 1974, published in Notification No. G.S.R. 1092 in Gazette of India dated the 5th October, 1974.

(iv) The Metalliferous Mines (Third Amendment) Regulations, 1974 published in Notification No. G.S.R. 1093 in Gazette of India dated the 5th October, 1974. [Placed in Library See No. LT-8527/74]

(2) A copy of the Employees' Provident Fund (Seventh Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1095 in Gazette of India dated the 5th October, 1974, under sub-section (2) of section 7 of the Employees Provident Funds and Family Pension Fund Act, 1952. [Placed in Library See No. LT-8528/74].